

Menace of Begging

1620. SHRI GOVINDRAO WAMANRAO ADIK :

SHRI SANJAY RAUT :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government's attention was drawn to the report in the Asian Age of November 5, 2009 captioned "Nanny hired out baby for begging" revealing the fate of number of children handed out on hire by Nanny's who themselves are hired by parents of children for begging on public places by gang of beggars in Bangaluru and other tourists destinations including the capital territory of Delhi; and

(b) if so, the steps that are taken and contemplated to prevent such exploitation of children being inducted into begging?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The incident of Bangaluru has come to light through the Newspaper. No information is available in the Ministry about any such incidence occurring/taking place in other states.

(b) In Karnataka, the Karnataka Prohibition of Beggary Act, 1975 is implemented under which begging is prohibited in the State. Other details are being collected which would be tabled in due course.

Working conditions of safai karamcharis in corporations, PSUs and local bodies

1621. SHRI DHARAM PAL SABHARWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has conducted any survey to find out the working conditions of safai karamcharis in corporation, PSUs and local bodies;

(b) if so, complete details in this regard;

(c) whether the wages, employment and recruitment, benefits, medical care, children's education, housing, promotions etc. are being taken care of by these organizations; and

(d) if so, the report of National Commission for Safai Karamcharis on this matter?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) National Commission for Safai Karamcharis (NCSK) studies and evaluates the implementation of the programmes and schemes relating to the social and economic rehabilitation of Safai Karamcharis and gives Report to the Central Government. Main recommendations of NCSK, contained in its reports on the issues of wages, employment and recruitment, medical care, children's education, housing, promotions etc., concerning Safai Karamcharis are given below :

- (i) State Governments should accord priority to identification of the school-going children of scavengers.
- (ii) Children of Safai Karamcharis generally remain deprived of quality education, therefore municipal corporations should run schools for such children.
- (iii) The rate of scholarship to the children of Safai Karamcharis should be increased.
- (iv) Special schemes should be prepared to tackle the housing problems of Safai Karamcharis.
- (v) Municipal bodies should construct new colonies for their Safai Karamcharis with adequate facilities. Each colony of Safai Karamcharis must be provided with a creche.
- (vi) Adequate promotional avenues ensuring at least three vertical promotion be created based on experience, technical or other qualifications of Safai Karamcharis.
- (vii) All local bodies should provide primary, secondary and tertiary medical facilities to Safai Karamcharis and their families, with in-built mechanism for quarterly check up, and adequate insurance cover.
- (viii) Safai Karamcharis should be provided additional allowances equal to 10% of their basic pay as risk allowance to compensate them for the risk they are constantly exposed to.

Atrocities on SCs, STs and minorities

†1622. SHRI AVTAR SINGH KARIMPURI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of cases of injustice and atrocities against SC/ST and minorities in the country during the last three years;
- (b) the State-wise and year-wise details thereof;
- (c) the total number of arrests made and convictions in this regard so far;
- (d) State-wise and year-wise details of these arrests and convictions; and
- (e) the effective steps taken by government to check these atrocities, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Number of cases registered in regard to crimes against Scheduled Castes and Scheduled Tribes, (during the years 2006 to 2008) is indicated as under:-

Year	Number of cases registered
2006	32861
2007	35563
2008	39225

*Source:- National Crime Records Bureau (NCRB)

*Data for 2008 is provisional

*Similar information in regard to minorities is not maintained by NCRB.

†Original notice of the question was received in Hindi.